### GOVERNMENT OF INDIA MINISTRY OF PORTS. SHIPPING AND WATERWAYS

# LOK SABHA UNSTARRED QUESTION NO. 2283 ANSWERED ON 01.08.2025

#### **EXTENSION OF NATIONAL WATERWAY-3**

2283. ADV K. FRANCIS GEORGE:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state: पत्तन, पोत परिवहन एवं जलमार्ग मंत्रालय

- (a) whether the Government of Karnataka had requested the Union Government to grant-in-principle sanction for a single North-South Inland Waterway with National Waterway Standards, if so, the details thereof; and
- (b) whether the Union Government has taken any steps to grant sanction for the additional stretches as extension to National waterway-3 (Kollam-Kozhikode) as requested by the State Government of Karnataka, if so, the decision of the Government thereon?

#### **ANSWER**

## MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL)

- (a) No such proposal has been received from the Government of Karnataka. However, a proposal was received from the Government of Kerala requesting Ministry of Ports, Shipping & Waterways for initiating steps to declare the Kovalam to Kollam and Kozhikode to Bekal stretches of West Coast Canal as appropriate class (Class-I/ Class-III) of National Waterway according to the standards available.
- (b) The Government of India has already extended National Waterway (NW)-3 from Kottapuram to Kozhikode in Kerala vide National Waterways Act, 2016. Thus, NW-3 covers a total feasible stretch from Kozhikode in the north to Kollam in the south out of entire waterway stretch from Bekal to Kovalam. The remaining stretch from Bekal to Kozhikode in north and Kollam to Kovalam in south could not be considered for declaration as National Waterway as per findings of the studies completed by National Transport Planning & Research Centre, Thiruvananthapuram.

\*\*\*\*